

[English]

Navodaya Vidyalayas

2608. DR. SUDHIR RAY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Navodaya Vidyalayas established by the Government in the country stand for better quality of education;

(b) whether these Navodaya Vidyalayas cater to the rich and affluent only; and

(c) if so, the steps the Government propose to take to make it useful for the masses?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b). Navodaya Vidyalayas are opened to provide good quality modern education to the talented children predominantly from rural areas without regard to their families socio-economic condition. At least 75% of the seats in a Vidyalaya are filled by candidates from rural areas and not more than 25% are from urban areas. Reservation of seats in favour of children belonging to SC/ST is provided in proportion to their population in the concerned district provided that in no district such reservation is less than the national average. One third of the total seats are reserved for girls in each Vidyalaya.

(c) Does not arise.

World Bank Assistance to Maharashtra for Water and Sewerage Projects

2609. SHRI RAM NAIK:
SHRI DHARMANNAMON-
DAYA SADUL:
SHRI YASHWANTRAO PA-
TIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government are aware that Maharashtra water supply and sewerage project, phase II, Bombay is pending for Want of World Bank assistance; and

(b) the steps taken proposed to be taken to expedite the receipt of World Bank assistance and time bound programme for the same?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The Maharashtra Water Supply and Sewerage Project, Phase II proposed for World Bank assistance has been examined and found that it needed further modifications by the State Government. The question of expediting World Bank assistance will arise only after the proposal has been firmed up and approved by the Govt. of India.

Supersession of Board of Homoeopathic System of Medicine Delhi

2610. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Board of Homoeopathic System of Medicine, Delhi has been superseded/dissolved in May, 1991 before the expiry of its term; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI. D.K. THARA DEVI SIDDHARTHA): (a) Yes, Sir.

(b) A large number of members who participated and voted in the election to the Board constituted on 3.10.89 were ineligible as they had not paid their annual registration fee as required under the Delhi Homoeopathic Act, 1956. Hence, the election of the members of the Board was declared void on